

File No. Std/SP-05/T(Nutraceutical-2022)(part-1)-Part(1)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110 002.

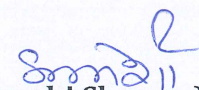
The 18 October , 2022

Subject: Direction under Section 18 (2) (d) read with Section 16 (5) of Food Safety and Standards Act, 2006 regarding operationalisation of FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose and Prebiotic and Probiotic Food) Regulations, 2022.

In exercise of the power conferred under section 92 of the Food Safety and Standards Act, 2006, FSSAI has framed draft FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose and Prebiotic and Probiotic Food) Regulations, 2022 and the same were operationalised on 29.03.2022 superseding the *FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional Food and Novel Food) Regulations, 2016*. The direction of 29.03.2022 was further revised *vide* direction dated 10.05.2022 to permit additional food additives; and enzyme / proteins for Health Supplements.

2. As the finalization of these draft regulations, 2022 is likely to take some more time before being notified, it has been decided to re-operationalize the provisions of these regulations as specified in the direction dated 29.03.2022 together with the provisions specified in the direction dated 10.05.2022, with effect from 1st October 2022.

3. This issues with the approval of the Competent Authority in exercise of the power vested under Section 18 (2) (d) and 16 (5) of Food Safety and Standards Act, 2006.


(Inoshi Sharma)
Executive Director (C S)

To

1. All Food Safety Commissioner.
2. All Authorized Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI